

maintained between the company law administration and the LIC.

Shri Tridib Kumar Chaudhuri: The company law administration may have certain complaints against a particular company. May I know whether before investing money in that company, a reference is made as a regular matter of routine to the company law administration?

Shri B. R. Bhagat: Not as a matter of course. But as it is, each proposal is very carefully examined and when it comes to the notice of the investment committee or the LIC, certainly a reference is made, but not *ipso facto* as a matter of course.

Shri Daji: The reply has not come to my question. I wanted to know what is the basis....

Mr. Speaker: He can put another question and I will admit it. But my difficulty is that the supplementaries are very long winding and argumentative. Therefore, by the time we reach the end, we lose the beginning. Therefore, the answers also are not precise and exact.

Shri Daji: My difficulty is, the original question has been mutilated.

Mr. Speaker: Supplementaries, of course, should be long enough to cover the subject, but they should not be very lengthy combining two or three questions together, argumentative and inferential.

Shri Hari Vishnu Kamath: His complaint is, the original question has been mutilated.

SHORT NOTICE QUESTION

Teachers in Delhi for National Awards

+

S.N.Q. 2. { **Shri Hem Barua:**
Shri D. C. Sharma:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that 67 of the 87 teachers who were in the Capital

to receive the National Award from the President were camped in tents in the Camping Grounds behind Humayun Tomb;

(b) if so, whether Government are aware of the fact that some of these tents were leaking and the inmates had to face great hardship on the night of 20th November and morning of 21st November, 1963 because of incessant showers of rain; and

(c) whether it is not a fact that this and other difficulties of tent-life at the Camping Grounds were brought to the notice of the Education Ministry by some teachers immediately and the Ministry did not pay any attention to their grievances?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, 70 teachers to receive this year's National Awards camped on the grounds of the Bharat Scouts and Guides behind Humayun's tomb.

(b) While some inconvenience was caused by heavy showers of rain, adequate arrangements were made to make the campers as comfortable as possible.

(c) No, Sir. Satisfactory arrangements had been made by the Government and the teachers had no occasion to complain.

Shri Hem Barua: May I know whether it is not a fact that when these difficulties of camp life and leaking tents were brought to the notice of an Education Ministry official, he turned at the teachers and said, "Teachers must learn to live a simple and arduous life"? If so, may I know what steps have been taken by the Government to probe into this callous and indifferent, rather rascalist, roguish, idiotic....

Mr. Speaker: Order, order. I would not allow that question to be put in that manner.

Shri Hem Barua: I will put it in a different way.

Mr. Speaker: Why should he not put it in the beginning itself in a manner that it could be allowed? He should not work himself up. . .

Shri Hem Barua: When the teachers who belong to a poorer community are neglected . . .

Mr. Speaker: Order, order. He should listen to me. When he is putting a question, however excited and however intense his feelings might be, then too, he should exercise his discretion. There are certain rules within which he has to put his question. He voluntarily and deliberately works himself up to a certain pitch and then creates an atmosphere which becomes rather unbearable.

Shri Hem Barua: I am sorry, Sir. I belong to that profession. If a person belonging to your community—the judiciary—is treated like that, naturally your blood will boil.

Mr. Speaker: What is his question?

Shri Hem Barua: May I know whether any probe has been made into the callous and indifferent attitude of the officials of the Ministry of Education; if so, with what effect?

Shri M. C. Chagla: Well, Sir, I want to assure my hon. friend that I have the greatest respect for the teaching profession as such, and these teachers, particularly, who came here—there were 85 teachers who were selected—are the finest teachers in the country and they got their awards from the President.

May I tell you, Sir, what arrangements we made for their comfort? This was not the first time they were camping here. Every time they came here they used to camp at the same place.

Mr. Speaker: There will be difficulty again if the hon. Minister goes on like that. The hon. Member has put a straight question whether some

officials of the Ministry said those words which the hon. Member quoted. If the Hon. Minister has that information he should give the answer straightaway. If he has not got it he should ask for notice.

Shri M. C. Chagla: If the hon. Member will let me know the name of the official who spoke rudely to any teacher I shall see to it that the strongest action is taken against him.

Shri Hem Barua: May I submit, Sir, that I am not a policeman. It is for the Government with their massive machinery to find out the name of the official and do the needful. It is none of my concern.

Mr. Speaker: Order, order. One fact is stated here that a certain official said certain words.

An Hon. Member: It was quoted also.

Mr. Speaker: The hon. Minister has no information. He says if the name is disclosed he will take proper action. Then the Member withdraws and says that he is not a policeman.

Shri Hem Barua: I have not withdrawn.

Mr. Speaker: Why should he have some hesitation in sending the name to the hon. Minister so that he may take action against the person concerned?

Shri Hem Barua: I shall do that. At the same time, Sir, it involves a very fundamental thing, whether it is the job of the Members concerned to work like policemen and supply information to the Government.

Mr. Speaker: Order, order. It is the duty of every hon. Member that he should satisfy himself before he puts a question that he has reason to believe that the information passed on to him is true. He should probe into it. Simply getting information is not enough. Hon. Members are responsible persons. They should verify

and satisfy themselves first that what they say here is true and has some basis. Then alone should they place it before the House. Here they have got every protection. Nothing can be done against them. No suit can be brought against them if there is defamation. Therefore, we should behave in a responsible manner and we should have that information which the hon. Minister asks for. When the Minister says that if the hon. Member passes on the name of the official he will take the strictest possible action against him, it is no answer to say that Members are not policemen. He should pass on the name of the official to the Minister.

Shri Hem Barua: I am very sorry, Sir, you have used the expression "in a responsible way" and all that. Whenever I put a question I am always fortified with the information and all that. I never go about beating the bush.

Mr. Speaker: It is very good. He may put his second question.

Shri Hem Barua: I will do that. But this raises a fundamental question.

Mr. Speaker: He may put his next question.

Shri Hem Barua: I am very sorry I am misunderstood for nothing. I would like to know whether it is not a fact that on the next day the rains continued and three or four tents collapsed because of heavy showers of rain and no arrangements were made to house the teachers who were affected. Is it not a fact that when the women teachers, who have come with escorts at their own expense, approached the officials of the Ministry of Education and requested them to provide them with cots the officials replied: "Let them sleep on the floor"? I would have liked very much if the teachers would have been given an opportunity and put in the Ashoka Hotel. Let them taste life, the comforts of life that the Ministers are tasting.

An Hon. Member: That is a wrong thing.

Mr. Speaker: Then we would rather spoil their habits because when they go back they will find it difficult.

Shri Tyagi: When teachers go on talking like that, what can be done.

Shri Hem Barua: When you say, Sir, that it will spoil their habits, you are speaking in the same way as the officials put it.

Mr. Speaker: I will not like to spoil my habits if I am habituated to a simple life.

Shri Hem Barua: If the teachers are not leading a simple and arduous life, what else are they doing?

Mr. Speaker: Then I would, not like to be put in the Ashoka Hotel.

Shri M. C. Chagla: I am afraid there is no basis for the statement made by the hon. Member. There were two tents which were meant for dining room and lounge which were horizontal and which leaked because of the rain. But in the tents in which the teachers were housed, where they were living, there was no leakage. Two of the Deputy Ministers went there the next day and saw to it that there was every comfort to which they were entitled.

Shri Daji: When there was abundant accommodation available in Government hostels and hotels, may I know why no arrangements were made for housing them there, especially at a time when in the Link Road hostel hundreds of rooms are lying vacant? May I know why they were put up in open tents?

Shri M. C. Chagla: I wish I had consulted the astrologer to find out whether it was going to rain that day or not. If I had known that this would not have happened.

Shri Daji: That is not an answer to my question. (Interruptions).

Shri Hem Barua: The teachers were housed behind the Humayun Tomb. They could not make better arrangements? What is the answer of the Minister?

Mr. Speaker: Order, order. There will be no answer to that question. Rather, there is no question. The Members think that the teachers must have been treated better and housed in some more comfortable places.

Shri Daji: It was a specific question.

Mr. Speaker: Let the Government answer it.

श्री किसान पटनायक : नये निनिस्टर को इतना ऐरोमेंट नहीं होना चाहिए ।

अध्यक्ष महोदय : आप को किस ने मदावत करने का अधिकार दे दिया ?

Shri M. C. Chaglia: They have always been housed in tents near the Humayun Tomb and they have always been comfortable. Our duty is to make them comfortable, whether they are put in hostels, hotels, inns or restaurants, wherever it is and we are satisfied that they were perfectly comfortable. This unfortunate incident happened because of the rains.

Shri Daji: Are there any other guests ever housed in tents in Delhi? Why this discriminatory treatment to the teachers alone? (*Interruptions*).

Mr. Speaker: Order, order. That is a different question. During the question hour, we cannot decide whether the teachers should be housed in tents or in hotels.

Shri Hem Barua: Leaking tents.

Mr. Speaker: The hon. Minister has just now denied it.

Shri Hem Barua: Let him enquire into it.

Mr. Speaker: Shri Hem Barua should realise that at least for the present

we have to accept that statement which the hon. Minister has made.

Shri Hem Barua: It is a wrong statement.

Mr. Speaker: For that he has to seek a remedy afterwards. Now he has to accept it. I am not prepared at this stage to have a discussion on the question whether the teachers should be housed in hostels, hotels or camps. That question can be discussed separately on some other occasion, perhaps when the budget is discussed. For the present, the attempt should be only to find out information. Now that an answer has been given, we have to accept it.

Shri Swell: Apart from the incident of a particular official, who was alleged to have behaved in an arrogant and offensive manner, there have been serious allegations about the improper treatment meted out to the teachers who came here. Now, will the Minister cause an inquiry to be made in general whether these allegations have any basis or not? Will he do that, not only by taking statements from his own officials but also from the teachers who came here?

Mr. Speaker: It is a suggestion for action. Shri D. C. Sharma.

Shri Tyagi: He is also a teacher.

Shri Raghunath Singh: He is a professor.

Shri D. C. Sharma: The hon. Minister has stated in his reply that the teachers have suffered from certain inconveniences and that otherwise every kind of comfort has been provided to them. I am quoting from the reply given by the hon. Minister and I hope I have quoted him correctly. May I know the inconveniences from which the teachers have suffered and which were brought to the notice of the Ministry and how they were remedied? If the hon. Minister . . .

Mr. Speaker: Not so many questions at a time.

Shri D. C. Sharma: If the hon. Minister is not in a position to give the information now, he should place a statement on the Table of the House.

Shri M. C. Chagla: The only inconvenience about which I am officially aware is that some teachers having their meals in the dining room and sitting in the lawns suffered some inconvenience because of the rains when the tents began to leak as they were horizontal tents. The other tents where they were sleeping and they were housed, they were perfectly all right and there was no leakage. May I add that up till this moment I have not received any representation from any teacher that he suffered any inconvenience?

Mr. Speaker: Shri Runga.

Shri Hem Barua: After the behaviour of the Education Ministry officials....

Mr. Speaker: Order, order. I am very sorry. Some procedure must be observed. If hon. Members stand up and ask their questions even before I call them, that is not the way. The hon. Member should realise that I had called Shri Runga and another hon. Member stands up.

Shri Runga: We can appreciate the hon. Minister's difficulty because he was not then the Minister and he is only obliged to give his answers from the written text, whatever has been presented to him. Therefore would he be good enough to go into this matter himself and study what has happened? Would he also be good enough to take note of the sentiments expressed by so many hon. Members here that the past arrangements were not good enough and that better arrangements should be made?

Shri M. C. Chagla: If hon. Members will be good enough to place any information that they have at their disposal before me, I will look into it;

I will investigate the matter and satisfy myself personally that nothing untoward happened or no insult was shown to any of the teachers.

Shri Ranga: What about the second point? I hope, he will take note of it.

Shri Tyagi: He is also a teacher and he knows that teachers are accustomed to this. He has unnecessarily denied the charge.

Shri Ranga: My hon. friend has never been a teacher. Therefore he does not know how to teach.

Mr. Speaker: Order, order. There ought to be some learners also, not all teachers.

Shri Nath Pai: Is the hon. Minister aware that these teachers who are the recipients of the highest awards, the President's award, for meritorious services go back to their respective places not with a sense of mission that their services have been recognised by the State but with a feeling, because of the treatment that they receive, that they are unwanted and are second-class citizens?

Shri M. C. Chagla: I am sorry to use rather a strong expression. It is entirely incorrect I was present when the President gave them the awards and made the speech and I am sure that they were moved by the speech that the President made. We show them every comfort. We bring them here at our own expense and I have no doubt that they go back with a sense of mission to carry on the very fine work that they are doing.... (Interruption).

Mr. Speaker: Order, order. Hon. Members would object that the President's words might have moved them all right and obliterated the effect that they had previously, but their objection is that the treatment.... (Interruption).

Shri D. C. Sharma: Sir, to say that we show them every comfort and bring them at our expense is a tone of condescension.

Shri M. C. Chagla: I express my regret that I used a word of condescension.

Mr. Speaker: I am very sorry that the number of hon. Members who stand up without being identified, spring up whenever they want and say whatever they want is increasing every day.

Now, calling attention notice. Shri Hari Vishnu Kamath.

Shri Hem Barua: We did not get any protection from you.

Mr. Speaker: About that answer? What can he say?

Shri Nath Pai: I am sorry, Shri Chagla who is known as one with a quick grasp does not understand my simple question. He did not reply to it.

Mr. Speaker: Order, order. He will sit down. He has asked whether the teachers would go back with this impression....

Shri Nath Pai: Created because of the ill-treatment.

Mr. Speaker: Not because of the speech. I had clarified that. But other impressions they would carry. However, that is a matter of opinion.

WRITTEN ANSWERS TO
QUESTIONS

New Medical Colleges

*247. **Dr. L. M. Singhvi:** Will the Minister of Health be pleased to state:

(a) the main obstacles in starting new Medical Colleges in the country;

(b) the extent to which Medical Colleges established hitherto satisfy the criteria which are now required to be fulfilled as a pre-condition to starting new Medical Colleges; and

(c) whether Government propose to reconsider the criteria in force now in the matter of establishing new Medical Colleges?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

The main obstacles in starting new medical colleges are (i) shortage of qualified teachers with requisite Post-Graduate qualifications/teaching experience especially in pre-clinical subjects; (ii) absence of well-equipped teaching hospitals; (iii) shortage of foreign exchange for procuring special equipment from abroad; (iv) need for suitable buildings for the colleges and students' hostels; and (v) the heavy expenditure involved.

The older medical institutions of long standing are well-equipped and satisfy the criteria which are now required to be fulfilled as a pre-condition to starting new medical colleges, except that even in some of these colleges there is dearth of qualified teachers in non-clinical subjects. The recently started medical colleges lack qualified teachers in a larger measure.

The Medical Council of India have made recommendations regarding minimum staff and equipment required for a medical college with 100 admissions. The medical colleges proposed to be established have to satisfy these criteria and also to fulfill the conditions which the University, to which they seek affiliation, may impose. As far as the Government of India are concerned, the scheme for the establishment of new medical colleges has been included as a Centrally Aided Scheme in the Third Five Year Plan and Central assistance is given to State Governments for